

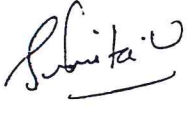
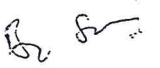
NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(31)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CA/21/2017
NAME OF THE PETITIONER(S) : REED RELAYS & ELECTRONICS (I) LTD
UNDER SECTION : 66

S.No.	Name (in Capital)	Represented by	Signature
1	R. MURARI for Sushmita Udayasankar Hema Srinivasan	Counsel for Applicant	
2.	BALU SRIDHAR 98413 22315 balusridhar@gmail.com	Counsel for objects Dilip Sulem	

ORDER

Counsel for Petitioner present. Counsel for the objector /shareholders Mr. Balu Shridhar present. The matter has been heard in part. The issue raised by the objecting shareholders is that the company is not giving an option to the shareholders either to remain as shareholders or seek exit after receiving fair consideration ^{for} of the shares. The Scheme for reduction of capital ^{is} also provides for compulsory exit for certain class of shareholders. Therefore, the ~~Counsel for~~ the Petitioner is ^{is} directed to consider the views of the objecting shareholders in order to protect their interest. Put up on 28.8.2017 at 10.30 A.M.

S. Vijayaraghavan.

(S. Vijayaraghavan)
Member (Technical)

PAM

Ch. Md. Sharief Tariq
(Ch. Md. Sharief Tariq)
Member (Judicial)